

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. ATTUKAL DEVI
INSTITUTE OF MEDICAL SCIENCES LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	ATTUKAL DEVI INSTITUTE OF MEDICAL SCIENCES LIMITED
2.	Date of incorporation of corporate debtor	14/11/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KL2007PLC021403
5.	Address of the registered office and principal office (if any) of corporate debtor	T.C 22/935 (2 to 5), ATTUKAL, MANACAUD P.O, THIRUVANANTHAPURAM, Kerala, India, 695009
6.	Insolvency commencement date in respect of corporate debtor	27.09.2024
7.	Estimated date of closure of insolvency resolution process	26/03/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Rajmohan R IBBI/1PA-001/1P-P-02331/2020-2021/13517
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara (PO), Thrissur – 680655 rajmohanip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara (PO), Thrissur – 680655 admscirp@gmail.com
11.	Last date for submission of claims	11/10/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the Class(es) Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Attukal Devi Institute of Medical Sciences Limited** Vide CP(IBC)/22/KOB/2024 Dated on 27.09.2024.

The creditors of **M/s Attukal Devi Institute of Medical Sciences Limited**, are hereby called upon to submit their claims with proof on or before 11.10.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: CA & IP Rajmohan R
IBBI/1PA-001/1P-P-02331/2020-2021/13517

Date and Place: 28.09.2024, Thrissur

29/9/2024

News paper - Public Announcement

1) Malayala Manorama
- Trivandrum
Edition

2) English
Indian Express
- Trivandrum
Edition

